

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 193 of 2020

IN THE MATTER OF:

Ashwani Setia

...Appellant

Versus

Bhawani Industries Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Abhishek Anand and Ms. Radhika Rai, Advocates

For Respondent: Mr. Abhishek Anand and Mr. Honey Satpal, Advocates

O R D E R

11.02.2020 The Learned counsel for the Appellant to array the 'Corporate Debtor' through 'Interim Resolution Professional' as Respondent No. 2 and notice be served on the Respondent to be added.

Let notice be issued on Respondent No. 2 by Speed Post. Requisites along with process fee be filed by 12th February, 2020. If the Appellant provides *email* addresses of the Respondent No. 2, let notice be also issued through *email*.

List the Appeal 'For Admission (After Notice)' on **12th March, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)